GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 73 TO BE ANSWERED ON THE 21st July 2025

AHMEDABAD PLANE CRASH

73. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) reasons identified so far for the tragic plane accident in Ahmedabad;
- (b) whether any adverse observations regarding safety or flightworthiness of the crashed airline had been flagged before the accident by passengers or the DGCA during last six months;
- (c) if so, details thereof;
- (d) whether any notices or communications were issued by DGCA or other authorities against Air India regarding the safety, reliability or flightworthiness of its flights, including periodical maintenance, operations or about its crew; and
- (e) if so, details of such communications issued in last six months?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website www.aaib.gov.in. The investigation is in progress to determine the probable cause(s)/contributory factor(s) leading to the accident.

- (b) & (c): During the last six month, no adverse trend has been reported in reliability reports of Air India in respect of crashed aircraft.
- (d) & (e): During the last six months, a total of nine show cause notices have been issued to Air India in connection with five identified safety violations. Enforcement action has been completed in respect of one violation.
